

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1932
(TO BE ANSWERED ON THE 7th August 2023)

CALICUT INTERNATIONAL AIRPORT

1932. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the current status of runway expansion at Calicut International Airport;
- (b) whether it is a fact that State Government has already expressed its willingness to acquire 14.5 acres of land for the runway extension at Calicut International Airport; and
- (c) if so, whether Government will bear the total cost of Rs.166 crore for the runway extension?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): On the basis of the recommendations of the Committee of aviation experts constituted by the Ministry of Civil Aviation (MoCA) to oversee the implementation of the recommendations made in the investigation report of the Aircraft Accident Investigation Bureau (AAIB) on the accident at Calicut airport, the Airports Authority of India (AAI) projected a land requirement of 14.5 acre to the State Government of Kerala in order to provide Runway End Safety Area (RESA) of 240m at both the ends of the runway at Calicut airport.

As per the National Civil Aviation Policy, 2016, the responsibility to provide land free of cost and free from all encumbrances for development of an airport lies with the respective State Government. The State Government of Kerala has agreed to hand over the required land, however, the land is not yet physically handed over by the State Government to AAI.

AAI as a special measure, keeping in mind the viability and feasibility of operation of Wide Body aircraft at Calicut airport, has offered to bear cost of filling and leveling of land for provision of RESA at Calicut International airport. Administrative Approval and Expenditure Sanction has been accorded for Rs.484.57 crore (including GST) by AAI for RESA provision.
